

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.6 -IA/1014(AHM)2024  
In  
CP(IB)/24(AHM)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

UV Aset Reconstruction Company Limited  
V/s  
Olga Menezes

.....Applicant

.....Respondent

**Order delivered on: 10/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/RP :Mr. Pratik Thakkar, Advocate  
For the Respondent/PG :Mr. Vivek Singh Panwar, Proxy Adv for Mr. Arpit  
Singhvi, Adv

**ORDER**  
**(Hybrid Mode)**

**IA/1014(AHM)2024**

This is an application filed by the RP for taking on record the Report under Section 99 of the IB Code, 2016.

Learned Proxy Counsel appears for the Respondent/Personal Guarantor and accept the notice. Let reply, if any, be filed within a week with advance copy to the opposite counsel. Thereafter, rejoinder, if any, be filed within a week.

Re-list for further consideration on 12.08.2024.

Sd/-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Sd/-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**